IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 227/2015

			-	ATT. 100
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11.4	1111	IVIC	1 -11	\mathbf{v}

Great Indian Nautanki Company

.....Petitioner

V.

Planman Media Pvt. Ltd.

.....Respondent

SECTION:

UNDER SECTION 433(e) and 434 of the Companies Act, 1956

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

:

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Shri Vinay Shukla, Advocate

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action.

We accept the request made by learned counsel. Consequently, the petition is dismissed as withdrawn with liberty in terms of the prayer made.

- Sd -

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-sd-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

26.07.2017 Vineet